



**Central Administrative Tribunal
Principal Bench**

**CP No. 597/2018
OA No.1459/2016**

New Delhi, this the 6th day of December, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Kailash Nath,
S/o Gopal Dhar,
Aged about 60 years,
R/o R-68, Sector-12,
Railway Enclave, Pratap Vihar,
Ghaziabad, UP
2. Sh. Ghanshyam Singh,
S/o Sh. Ram Khilawan,
Aged about 57 years,
R/o P-281, Sector-12, Pratap Vihar,
Ghazibad, UP
3. KK Bajpayee,
S/o Sh. RD Bajpayee,
Aged about 54 years,
R/o M-207, Sector-12, Pratap Vihar,
Ghazibad, UP
4. Shri Jay Kishan Singh,
S/o Sh. Inderjeet Singh,
Aged about 56 years,
R/o M-177, Sector-12, Pratap Vihar,
Ghazibad, UP
5. Sh. Gyan Prakash Gupta,
S/o Shri KP Gupta,
Aged about 55 years,
r/o L-194, Sector-12,
Pratap Vihar,
Ghazibad, UP

- Petitioners

(By Advocate : Sh. Ajesh Luthra)

Vs.



1. Ranjanish Sahai,
Secretary, Ministry of Railways,
Rail Bhawan, New Delhi
2. Shri Vishwesh Chaube,
General Manager (P)
Northern Railway, Headquarter,
Baroda House, New Delhi - Respondents

(By Advocates: Sh. VSR Krishna and Sh. KK Sharma)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy:

This Contempt Petition is filed alleging that the respondents did not implement the direction issued by this Tribunal in OA No. 1459/2019. The direction was to implement the judgment of the Hon'ble Supreme Court in **M. Nagaraj & Ors. Vs. UOI & Ors.** JT 2006(9) SC 191.

2. We heard Shri Ajesh Luthra, learned counsel for the petitioners and Mr. VSR Krishna, learned counsel for the respondents.
3. In the recent past, the Hon'ble Supreme Court has reconsidered that judgment in the case of **Jarnail Singh & Ors. Vs. Lachhmi Narain Gupta & Ors.** (SLP No. 30621/2011). In view of this judgment, a total different picture altogether emerges.

4. The Contempt Petition is closed, leaving open to the petitioners to pursue the remedies in accordance with law.



(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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